NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH
GUWAHATI

IA No.26/GB/2021
IN
C.P. (IB)No.03/GB/2020

Coram:
Hon'ble Shri H. V. Subba Rao, Member (J): **Hearing through**
Hon'ble Shri Prasanta Kumar Mohanty, Member (T): **Video Conference**

ATTENDANCE-CUM- ORDER SHEET OF THE HEARING OF GUWAHATI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.08.2021

Name of the Company: Damani Services
V/s
M/s. Concept Eduventures Pvt. Ltd. & others

Section of the Companies Act: Under Section 9 of IBC, 2016

S. NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	MR. ARUN KUMAR	CMA	Petitioner	Present in Video Conference
2.	MR. BIKASH SARMA	Advocate	Respondents	

O R D E R
Date of Order: 13.08.2021

The matter is taken up for hearing through Video Conferencing. The Learned Counsels for the Petitioner Mr. Arun Kumar, CMA is present and Mr. Bikash Sarma is present for the Respondents. Heard both the sides.

2. The Counsel for the Petitioner has raised certain issues including non-creation of charge on the assets of the CD and some assets have been sold etc. The Petitioner has submitted that the process of CIRP has not been conducted properly under the provisions of IBC. The Petitioner is directed to file a detailed report on all the issues raised by it here today. On the other hand, the Respondents are directed to file their reply within 7 days from today and copy of the same is to be given to the Petitioner. The Petitioner is given liberty to file rejoinder, if any, within 7 days from the date of receipt of reply from the Respondents and the copy of the same is to be given to the Respondents.

3. **List the matter on 01.09.2021.**

Sd/-

(**Prasanta Kumar Mohanty)**
Member (Technical)
& Adjudicating Authority

Sd/-

(H. V. Subba Rao)
Member (Judicial)
& Adjudicating Authority

/Deka-13.08.2021/